

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 636 of 2020**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Versus**

**Vibha Agro Tech Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. V M Kannan and Mr. Sanjay Kapur, Advocates.**

**For Respondent:**

**ORDER**  
**(Through Virtual Mode)**

**29.07.2020:** With reference to Master Restructuring Agreement it is submitted by Mr. V. M. Kannan, learned counsel representing the Appellant – Financial Creditor that date of default was initially specified as 30<sup>th</sup> April, 2013, when the account of Corporate Debtor was classified as NPA, but due to subsequent development in nature of the Mater Restructuring Agreement and consideration of OTS Proposal the date of default changed. It is submitted that the claim of Appellant- Financial Creditor was within time and not barred by limitation.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

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List the appeal 'for admission (after notice)' on **3<sup>rd</sup> September, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*